

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/TL/2024

- Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ananthpuram Kurnool Transmission Limited for Implementation of 3 nos. of 400kV line bays at Ananthpuram PS for integration of RE generation projects under “Regulated Tariff Mechanism” (RTM) mode”.
- Date of Hearing : **12.6.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Petitioner : Ananthpuram Kurnool Transmission Limited (AKTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Parties Present : Shri Vijay G., AKTL
Shri Abhijit, AKTL
Shri Ranjeet Rajput, CTUIL
Shri Akshyavat Kislav, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the grant of a separate transmission licence for the implementation of the 3 nos. of 400 kV line bays at Ananthpuram PS for integration of the RE generation projects under “Regulated Tariff Mechanism” (RTM) mode. He further submitted that CTUIL has also given its recommendations for the grant of a transmission licence to the Petitioner company under Section 15(4) of the Electricity Act, 2003.

2. The representative of Respondent CTUIL confirmed that CTUIL has already issued its recommendations for granting transmission licence to the Petitioner. He added that no mismatch issue is involved in the implementation of the above line bays.

3. After hearing the representative of the Petitioner and CTUIL, the Commission ordered as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their reply/comments, if any, within a week with a copy to the Petitioner who may file its rejoinder, if any, within a week thereafter.

(c) The Commission directed CTUIL to submit the following information on an affidavit within a week:

(i) How the implementation time frame of these three bays, allotted for implementation in RTM mode, has been decided.

(ii) Status of the commissioning of the generators, which are going to connect at these three bays for which licence has been sought by the Petitioner.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)